

**GOVERNMENT OF INDIA
OVERSEAS INDIAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2680
ANSWERED ON:05.08.2015
Indians Facing Deportation
Nishad Shri Ajay

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether many Indians residing illegally in other countries are facing deportation proceedings;
- (b) if so, the details thereof, Country-wise and State-wise;
- (c) the procedure being followed to deport Indians residing illegally in other countries and whether any financial assistance is being provided for their home coming; and
- (d) if so, the action taken by the Government in this regard?

Answer

MINISTER OF STATE FOR OVERSEAS INDIAN AFFAIRS
GENERAL V.K. SINGH (RETD.)

(a) & (b) Yes, Madam. Some Indian Missions/ Posts have reported that some Indians are residing illegally and are facing deportation proceedings. The details are at Annexure-I.

(c) & (d) Whenever any such case is reported to an Indian Mission by local authorities, firstly the Indian passport particulars are verified. In case the passport is not available, particulars are verified from the Passport Issuing Authority (PIA) and an Emergency Certificate is issued for his/her travel back to India. If the person is not in a position to bear the expenditure on account of purchase of air ticket and other miscellaneous expenditures, after verifying the genuineness of the case, the Mission makes arrangements for his/her repatriation, inter-alia, by using the Indian Community Welfare Fund (ICWF).

ICWF aims to meet contingency expenditure incurred by Missions/ Posts for various on-site welfare activities for Overseas Indian Citizens in distress. As per information made available to this Ministry by 151 Indian Missions/ Posts in July, 2015, Rs.68.86 crores has been spent from ICWF so far. The total number of beneficiaries of ICWF, as per information received from Indian Missions/ Posts is nearly 56741, in all categories.